Import of raw materials by Indian Communication network (Pvt.) Limited, New Delhi and loss of customs duty

1092. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Indian Communication Network (Private) Limited, New Delhi is engaged in the import of raw material for manufacture of electronic typewriters;
- (b) whether it is also a fact that the Company has imported complete electronic typewriters in different consignments;
- (c) if so, whether they have submit ted relevant details regarding the quan tities imported:
- (d) if not, how the Customs have cleared the consignments; and.
- (e) whether Government propose to make any investigation into the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) M/s. Indian Communication Network (Pvt.) Limited, New Delhi have been engaged in the import of components for the manufacture of electronic typewriters

- (b) Report received from the Collector of Customs reveals that the Company has imported components of electronic typewriters against specific import licences issued by the Joint Chief Controller of Imports and Exports for such components and not complete typewriters in different consignments.
- (c) For each importation, the importer is required to file a bill of entry and declare the details of consignment therein, indicating description quantity, value, etc.
 - (d) Clearances were allowed as the goods were validly imported.
 - (e) in view of position explained at (d) above, question does not arise.

Irregularities committed by Hindustan Computers Limited, New Delhi

1093. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to state:

- (a) whether any financial irregularities committed by the Hindustan Computers Limited, New Delhi regarding their import and manufacturing activities have been brought to his notice recently;
 - (b) if so, what are the details thereof; and
- (c) what action, if any, has been taken by Government against the above company?,

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA); (a) to (c) The information is being collected and will be laid on the Table of the House.

Deposit of application fee with D.C.M. Delhi

1094. SHRI SHANKER SINH VAGHELA: SHRI MUKHTIAR SINGH MALIK:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared in the Telegraph dated the 4th April 1984 to the effect that Rs. 50 lakhs were deposited with the D.C.M.—Toyota, Delhi after it closed its books on the 31st March, 1984 seeking application forms for dealerships;
- (b) whether it has also been reported that even before the issue of the prospectus or application forms, the DCM asked the firms to deposit Rs. 10,000 interest-free draft for each application; and
- (c) whether any inquary has beeu conducted into this matter and if so, what action Government have taken on the basis of the inquiry?

129

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b) Yes, Sir.

(c) According to the information available from the administrative Ministry, no enquiry as such, has been conducted into this matter. However, the company has stated that this is a normal commercial practice and is considered similar to 'earnest money' which is sought by commercial organisations from applicants/vendors as a proof of the genuine interest of the party concerned.

Tax evasion by radio and T.V. dealers in Delhi

1095. SHRI RAM PUJAN PATEL: Will the Minister of FINANCE foe pleased to state:

- (a) whether there is a large scale evasion of Income-tax by Radio and T.V. dealers of Delhi who are doing trade without issuing the original bills and thus not showing any sales; and
- (b) if so, what are the details in this regard and what steps Government pro pose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) and (b) Information is being collected and will be laid on the Table of the

Smuggling of narcotics through Nepal into India

1096. SHRIMATI MONIKA DAS: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that smuggl ing of narcotics through Nepal into India has increased during the last few months; and -
- (b) if so, what steps Government propropose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) and (b) The reports received by Government for the first quarter of 1984 do not indicate any increase in the smuggling of narcotics into India from Nepal.

The field formations on the Indo-Nepal border have been instructed to remain vigilant. The preventive and intelligence machinery of the Customs department in the region has been 'reinforced in terms of manpower and equipment. In addition to appropriate antismuggling measuers taken in close coordination with the concerned Central and State Government authorityi bilateral cooperation between India and Nepal also exists to curb smuggling activities across the border. The matter is kept under constant review for appropriate action.

संयुक्त राज्य ग्रमरीका श्रौर चीन के बीच सानरिक जानकारी का ग्रादान-प्रदान

1097. श्री सत्यशल मलिकः श्री भुवनेश चतुर्वेदी :

क्या रक्षा मंत्री यह बताने की कृपा

- (क) क्या सरकार को इस बात की जानकारी है कि संयुक्त राज्य ग्रामरीका श्रीर चीन श्रापस में ताजा तरीन सामरिक जानकारी का आदान-प्रदान कर रहे हैं; ग्रीर
- (ख) यदि हां, तो सरकार ने इस संबंध में प्रपने देश को होने वाले खतरे से निपटने के लिए क्या कार्यवाही की है?

रक्षा मंत्री (श्री ग्रार॰ वेंकटरामन) ः (क) सम्प्रभार पत्नीं में छपे। खबर्री की छोडकर, सरकार के पास इस संबंध में कोई विश्वसर्नाय सूचना नहीं है।

(ख) भारत की सुरक्षा पर प्रभाव यतिविधियौ का डालने वार्ला सभी विश्लेषण किया जाता हैं तैयारियां बनाए रखने के लिए उपमुक्त कार्रवाई की जाती है।